

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

STARRED QUESTION NO.*8

TO BE ANSWERED ON FRIDAY THE 15TH DECEMBER, 2017
AGRAHAYANA 24, 1939 (SAKA)

WAIVER/DEFERMENT OF GST

***8. SHRI GUTHA SUKENDER REDDY:**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Union Government has received any proposal from the State Government of Telangana requesting to waive/defer the Goods and Services Tax (GST) on agricultural, drinking water, housing and highway projects for a period of two years;
- (b) if so, the details thereof;
- (c) whether the Union Government has taken any decision on the request of the State Government of Telangana; and
- (d) if so, the details thereof and if not, the reasons therefor along with the stand of the Union Government in this regard?

ANSWER

MINISTER OF FINANCE
SHRI ARUN JAITLEY

(a), (b), (c), and (d): A statement is placed on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO.8 RAISED BY SHRI GUTHA SUKENDER REDDY FOR 15TH DECEMBER, 2017 REGARDING WAIVER/ DEFERMENT OF GST

Part (a) and (b): There is no GST on agriculture. Regarding GST on works of drinking water, housing and highway projects, some States including Telangana had requested for a change in the duty structure which was placed before the GST Council.

Part (c) and (d): The decisions regarding GST rates are taken by GST Council after due deliberations. The GST Council has already taken a decision to reduce GST on government works contract at 12% with full input tax credit and for government works contract involving material component less than 25% of the contract value, the GST rate is reduced to 5%.